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(ii) Notification G.S.R. No. 1772 dated the 29th November, 1967, publishing the Rice-Milling Industry (Regulation and Licensing) Fourth Amendment Rules, 1967. [Placed in Library. See No. LT.-2055/67]

### THE DELHI MOTOR VEHICLES (5th AMEND-**MENT) RULES, 1967.**

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIPPING (SHRI BHAK AT DARSHAN;: Sir I beg to lay on the Table, under subsection (3) of section 133 of the Motor Vehicles Act, 1939, a copy of Notification No. F. 3(39)/66-67 Transport dated the 4th October 1967, publishing the Delhi Motor Vehicles (5th Amendment) Rules, 1967, issued by the Delhi Administration. [Placed in Library. See No. LT.-2091/67]

# NOTIFICATIONS UNDER THE NAVY ACT. 1967 THE MINISTER OF DEFENCE (SARDAR SWARAN SINGH): Sir I beg to lay on die Table, under section 185 of the Navy Act, 1957, a copy each of the following Notifications of the Ministry of Defence (Navy Branch)—

- (i) Notification S.R.O. No. 25-E, dated the 29th October, 1967, publishing the Naval Ceremonial Conditions of Service and Miscellaneous (5th Amendment) Regulations, 1967. [Placed in Library. See No. LT.-1756/67.]
- (ii) Notification S.R.O. No. 362, dated the 30th October 1967, publishing the Naval Ceremonial, Conditions of Service and Miscellaneous (Sixth Amendment) Regulations, 1967. [Placed in Library. See No. LT.-1974/67.]

#### NOTIFICATIONS UNDER THE ALL INDIA SERVICE ACT, 195 I

SHRI BHAKAT DARSHAN: Sir, on behalf of Shri K. S. Ramaswamy, I beg to ay on the Table, under sub-section (2) of

section 3 of the All India Services Act, 1951, a copy each of the following Notifications of the Ministry of Home Affairs—

on the Table

- (i) Notification G.S.R. No. 1738. dated the 13th November, 1967, publishing the Indian Administrative Service (Appointment by Promotion) Sixteenth Amendment Regulations, 1967.
- (ii) Notification G.S.R. No. 1739, dated the 13th November, 1967, publishing the Indian Police Service (Appointment by Fourteenth Promotion) Amendment Regulations, '1967.

[Placed in Library. See No. LT.-2038/67 for (i) and (ii)]

- (iii) Notification G.S.R. No. 1786, dated the 27th November, 1967, publishing certain amendments in the Schedule to the Indian Administrative-Service (Fixation of Cadre Strength) Regulations, 1955.
- (iv) Notification G.S.R. No. 1787., dated the 27th November, 1967, publishing an amendment in the Schedule to the Indian Administrative Service (Fixation of Cadre Strength) Regulations, 1955-
- (v) Notification G.S.R. No. 1788, dated the 27th November, 1967, publishing an amendment in Schedule III to the Indian Administrative Service (Pay) Rules, 1954.

[Placed^in Library. See No. LT.-2090/ 67 for (iii) to (v)]

# MOTION RE EXTENSION OF TIME FOR PRESENTATION OF THE REPORT OF THE JOINT COMMITTEE OF THE HOUSES ON THE MONOPOLIES AND RESTRICTIVE TRADE. PRACTICES **BILL, 1967**

**SHRIMATI** VIOLET ALVA ( Mysore): Sir I beg to move:-

"That the Time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill<sup>1</sup>

to provide that the operation of the economic system does not result in the concentration of economic power to the common deteriment, for the contiol of monopolies, for the prohibition of monopolistic and restrictive trade practices and for matters connected therewith or incidental thereto, be extended up to the

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The question was put and the motion was adopted.

first day of the last week of the 65th

Session of the Rajya Sabha."

SHRI NIREN GHOSH (We st Bengal): Sir, may I make one submission?

MR. CHAIRMAN: So long as it is not on the agenda, I am not prepared to allow it unless you have taken my previous permission.

[THE DEPUTY CHAIRMAN in the Chair]

# MOTION FOR REFERENCE OF 'THE MOTOR VEHICLES (AMENDMENT) **BILL, 1965' TO JOINT COMMITTEE** OF THE HOUSES

THE MINISTER OF TRANSPORT AND SHIPPING (PROF. V. K.R.V. RAO): Madam, I beg to move that:

"Whereas this House at its sitting held on the 3rd August, 1966, adopted a motion that the Bill further to amend the Motor Vehicles Act, 1939, be referred to a Joint Committee of the Houses consist-ting of 45 members, 15 members from this House and 30 members from the Lok Sabha,

And whereas this House appointed fifteen members from the House to the said Joint Committee,

And whereas this house recommended that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee:

And whereas a message was thereafter transmitted to the Lok Sabha on the 4th August, 1966, communicating to the Lok 60 R. S D.—5

Committee of Houses Sabha the adoption of the said motion by this House,

Bill. 1965 to Joint

And whereas the Lok Sabha was dissolved on the 3rd March, 1967, before any action could be taken pursuant to the said message, and a new Lok Sabha was thereafter constituted.

Now therefore this House do resolve-that the Bill further to amend the Motor Vehicles Act, 1939, be referred to a Joint Committee of the Houses consisting of 45 members, 15 members from this House, namely:

- 1. Shri Anand Chand
- 2. Moulana Abdul Shakoor
- 3. Dr. B.N. Antani
- 4. Shri M.V. Bhadram
- 5. Shri M-P. Bhargava
- 6. Shri Niranjan Singh
- 7. Shri Mahabir Dass
- 8. ShriN.Patra
- 9. Shrimati Lalitha (Raj agopalan)
- 10. Shri M. Govinda Reddy
- 11. Shri Ram Sahai
- 12. Shrimati Sarla Bhadauria
- 13. Shri C.L. Varma
- 14. Shri Niranjan Varma
- 15. Shri Tirath Ram Amla.

and 30 members from the Lok Sabha.

That in order to constitute a meeting of the Joint Committee the quorum shall be one third of the total number of members of the Joint Committee.

That in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

That the Committee shall make a report to this House by the 31st August 1968; and

That this House recommends to the Lok Sabha that the Lok Sabha do join ire the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee."

The queston was proposed\*